

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 94 of 2021

IN THE MATTER OF:

Minosha India Ltd.

....Appellant

Vs.

Fourth Dimension Solutions Ltd. & Ors.

....Respondents

Present:

**For Appellant: Mr. Prateek Kumar, Ms. Raveena Rai and
 Mr. Rohit Ghose, Advocates**

**For Respondents: Mr. Vikky Dang, Advocate (R-2)
 Mr. Atul Sharma, Advocate (R-2,3,4)**

ORDER
(Virtual Mode)

08.04.2021: Respondents who have not filed Reply may file Reply within two weeks. Rejoinder, if any, may be filed within a week thereafter.

 List the Appeal 'for admission (after notice) hearing' on **13th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md